

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 296 of 2017

1. Petitioner/Appellant:- Seraj Ahmad Khan, son of late Jahur Hassan Khan

Versus,

2. Respondent/O.P.(s):
1. The State of Jharkhand
2. Sri Shashidhar Mandal, Managing Director, MADA.

Present :-

Name of Hon'ble Judge:- Hon'ble Mr. Justice Rongon Mukhopadhyay

Name of Advocate Member:- Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:- Mr. Bhavesh Kumar, learned counsel appearing for the MADA has handed over a cheque of Rs. 50,000/- to Mr. Kumar Vaibhav, learned counsel for the petitioner, as first installment towards payment of retiral dues as per the scheme of MADA.

In such view of the matter, there being sufficient compliance of the order dated 30.09.2016 passed in W.P.(S) No. 5073 2016.

This application stands disposed of.

Let a photo copy of the cheque be kept on record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay



Respondent/O.P.

Sign. of Advocate Member

(Seal of the Committee)

Disposed of
Pr. communication
Ran 14/09

True copy
B.K.
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